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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO.2040/2003

This the 22nd day of August, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Smt. Krishna Devi
W/o Late Sh. Om Prakash,
R/o J-447-A, Sangam Vihar,
New Delhi-67.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

Union of India through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Director General,
CPWD, Nirman Bhawan,
New Delhi.
3. Superintending Engineer,
CPWD, Nirman Bhawan,
New Delhi.
4. Executive Engineer,
Construction Division No.3,
CPWD, New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant is alleged that her husband Sh. Om Prakash died in harness 17.12.97 leaving behind the family in distress. - Applicant had been approaching the respondents to grant compassionate appointment for her or for her son. No order has been passed by the respondents though there have been verbal assurances given by the respondents.

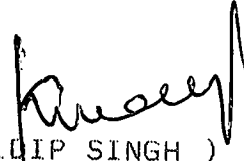
2. Applicant has also annexed representation made to Minister of Urban Development seeking appointment for her son. Representation has not yet been decided by the respondents. Accordingly, I allow the OA directing the respondents to pass



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a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order.

3. If any grievance survives, thereafter applicant is at liberty to agitate it afresh.



(KULDEEP SINGH)
Member (J)

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